

BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA

CORRIGENDUM

To

ADJUDICATION ORDER No.: ORDER/SM/DD/2021-22/12099-12100

1. Whereas, an Adjudication Order No. ORDER/SM/DD/2021-22/12099-12100 dated June 01, 2021 (hereinafter referred to as '**order**'), has been passed in the matter of Birla Pacific Medspa Limited.
2. And whereas in Title of the order, paras 3, 23 and footer of the aforesaid order, inadvertently a typographical error has occurred w.r.t. name of the one of the Noticees i.e. Subhshree Hirise Private Limited. In order to rectify the same, it is hereby clarified that the Title, paras 3, 23 and footer of the said order shall be read as under:

A. Title of the order:

"UNDER SECTION 15-I OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992 READ WITH RULE 5 OF SECURITIES AND EXCHANGE BOARD OF INDIA (PROCEDURE FOR HOLDING INQUIRY AND IMPOSING PENALTIES BY ADJUDICATING OFFICER) RULES, 1995

In respect of:

Subhshree Hirise Private Limited (PAN: AAMCS5112J)

SkyLight Distributors Pvt. Ltd. (PAN: AAMCS8390J)"

B. Para 3 of the order

"During the course of investigation, it was observed that BPML had received IPO proceeds amounting to Rs. 64.17 crores in its bank account (Yes Bank, Nariman Point Mumbai-A/c No. 4840000358384) on July 06, 2011. On analysis of the IPO proceed utilization and fund flow from BPML's bank account, it was observed in investigation that BPML had not invested the funds pending

utilization as disclosed in the prospectus, but had transferred part of the funds to various other entities including Subhshree Hirise Private Limited (here in after being referred to as '**Subhashree /Noticee1**') and Skylight Distributors Pvt. Ltd.(hereinafter being referred to as '**Skylight/Noticee 2**') (both Noticee 1 and Noticee 2 are being collectively referred to as '**Noticees**')."

C. Para 23 of the order

"Having considered all the facts and circumstances of the case, the material available on record and the factors mentioned in Section 15J of SEBI Act, as enumerated above, I, in exercise of the powers conferred upon me under Section 15-I of the SEBI Act r/w Rule 5 of the AO Rules, hereby impose a monetary penalty of Rs. 5,00,000/-(Rupees Five lakh only) each on Noticee 1 and Noticee 2, i.e., Subhshree Hirise Private Limited and Sky Light Distributors Pvt. Ltd."

D. Footer of the order

"Adjudication Order in respect of Subhshree Hirise Private Limited and SkyLight Distributors Pvt. Ltd.in the matter of Birla Pacific Medspa Limited"

3. The other contents of the Adjudication Order No. ORDER/SM/DD/2021-22/12099-12100 dated June 01, 2021, remain unchanged.
4. Copies of this corrigendum are being sent to the Noticees and also to SEBI.

Date: March 09, 2023
Place: Mumbai

SOMA MAJUMDER
ADJUDICATING OFFICER